

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:487

ANSWERED ON:20.11.2007

REVIEW OF POLICE ACT

Ahir Shri Hansraj Gangaram;Senthil Dr. Raman;Singh Kunwar Rewati Raman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Review Committee set up by the Government for drafting a new Police Act to replace the existing Police Act of 1863 has submitted its report;
- (b) if so, the details of the recommendations made by the Committee;
- (c) the action taken or proposed to be taken on the Draft Committee`s report by the Government;
- (d) whether the Committee`s report is made available to the public and concerned groups with a view to elicit their comments;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): An Expert Committee to draft a new Police Act was set up in September, 2005 by Ministry of Home Affairs.

(b to (f): In order to obtain a wider participation and useful inputs from all sections of the society, an advertisement was inserted in the leading newspapers all over the country about the constitution of the Committee and suggestions/inputs were sought. A web page was also opened in Ministry of Home Affairs Web-site. A large number of inputs were received by the Committee both by e-mail and by post. Further, Bureau of Police Research & Development under took a survey of opinion of serving police officers from States as well as from those of the Central Police Organisations and made available the feed back to the Committee. The Committee had also interaction with eminent personalities and experts from different fields. All these inputs were duly considered by the Committee. The Committee submitted a model Police Act on 30th October, 2006 which inter-alia included key recommendations like creation of a State Police Board, Security of tenure for the Director General of Police and other key functionaries, earmarking dedicated staff for crime investigation, improved service conditions etc. The Model Police Act was sent to all States for consideration and appropriate action as 'Police' is a State subject. As for Union Territories the Central Government is considering enactment of a new legislation, in place of existing enactments.